

of blindings and reports of are also called on specific complaints.

(e) The Model Prison Manual prepared by the All India Jail Manual Committee in 1959 aims at, among other things bringing a general and broad uniformity in matter connected with care, welfare, discipline, training and treatment of adolescents and adult offenders. The Committee on Jail Reforms set up by the Government of India is also comprehensively examining the various aspects of prison administration and allied matters with a view to evolving an effective strategy for prison reforms in the country.

Revision of State Jail Manuals

568. DR. VASANT KUMAR PANDIT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether State Governments and Union Territory Administrations in the country have their own Jail Manuals and Rules and Regulations regarding maintenance of prisoners;

(b) whether Government agree that majority of their State Jail Manuals are outdated and are based on old Jail Manuals framed by British rulers;

(c) if so, whether Government have initiated a move to reform all the Jail Manuals and Jail Rules and Regulations by framing a Model Jail Manual for all States; and

(d) what is the policy of Government to bring uniformity in all States regarding jails and connected matters concerning maintenance and administration of prisoners or detenué?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (d). All States except Sikkim have their own Jail Manuals. Sikkim is presently following the provisions of the Model Prison Manual prepared by the All India Jail Manual Committee appointed by the Government of India in 1957. Amongst the

Union territories, only Andaman & Nicobar Islands and Pondicherry have their own prison rules mostly on the lines of the provisions of the Model Prison Manual; Chandigarh and Delhi follow the Punjab Jail Manual; Dadra & Nagar Haveli have adopted the sub-jail Manual of Maharashtra; and Mizoram follow the Assam Jail Manual, Arunachal Pradesh which do not have any jails and Lakshadweep which have three small sub-jails with no prisoners for most part of the year, have no jail manuals.

2. With a view to enabling States to revise their Jail Manuals, Government of India appointed in 1957 the All India Jail Manual Committee which prepared a Model Prison Manual. The Model Prison Manual aims at, among other things, bringing a general and broad uniformity in matters connected with care, welfare, discipline and training, treatment of adolescent and adult offenders and also the required degree of coordination between the law enforcement agencies and correctional services. The Model Manual has been commended to all States and Union Territories for adoption as a set of guidelines for the purpose of revision of their respective jail manuals. Presently, the Committee on Jail Reforms appointed by the Government of India is comprehensively going into all the aspects of jail administration and connected matters.

Promotion of SC/ST as under secretaries

569. SHRI N. E. HORO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Scheduled Caste and Scheduled Tribe Officers promoted as Under Secretaries during 1980-81 and 1981-82 in the Central Government Departments; and

(b) the number of Under Secretaries awaiting postings, if any, and the reasons for delay in their postings?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b). Please see the statement attached. Efforts